

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1294 of 2019**

**IN THE MATTER OF:**

**Balaji Associates** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1308 of 2019**

**IN THE MATTER OF:**

**Shree Padmalaya Petroleum** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1310 of 2019**

**IN THE MATTER OF:**

**Zenith Infrastructure** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1311 of 2019**

**IN THE MATTER OF:**

**Pest Control Ideal** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1312 of 2019**

**IN THE MATTER OF:**

**Jai Lahari Enterprises** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1313 of 2019**

**IN THE MATTER OF:**

**NKS Infra & Contract** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1315 of 2019**

**IN THE MATTER OF:**

**Abhijeet Intelligence Security  
and Labour Supplier** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1316 of 2019**

**IN THE MATTER OF:**

**Scop Infrastructure and Company** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1317 of 2019**

**IN THE MATTER OF:**

**M. N. Patil** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1319 of 2019**

**IN THE MATTER OF:**

**Patel Erectors** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1320 of 2019**

**IN THE MATTER OF:**

**Krishna Construction** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1321 of 2019**

**IN THE MATTER OF:**

**Saibaba Mahadev Mandowkar** **...Appellant**

**Versus**

**Mr. V. Venkatachalam** **...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1322 of 2019**

**IN THE MATTER OF:**

**Vinod Maniyar**

**...Appellant**

**Versus**

**Mr. V. Venkatachalam**

**...Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 1323 of 2019**

**IN THE MATTER OF:**

**D.R. Engineering Services**

**...Appellant**

**Versus**

**Mr. V. Venkatachalam**

**...Respondent**

**Present:**

**For Appellant:**           **Mr. Ashish Verma & Mr. Hrishikesh Chitaley, Advocates.**

**For Respondent:**       **Mr. Manish Jha & Mr. Ashish Joshi (RP), For R-1. Mr. Rohit Rajershi, For R-3 & 4.**

**ORDER**  
**(Virtual Mode)**

**15.12.2020:**       In view of the fact that the pleadings have been completed on respective sides, the Learned Counsels for the Appellant as well as Respondents in all these Appeals are required to file their 'Notes of Submissions' containing not more than three pages together with 'Compilation of Judgments' if any by **5<sup>th</sup> January, 2021**. The Registry is directed to List the matter on **7<sup>th</sup> January, 2021**. It is made clear that the Learned Counsels appearing for the Parties have to exchange the copies of the 'Notes of Submissions' of the respective Parties well in advance before the next date of hearing.

The Office of the Registry is permitted to receive the 'Notes of Submissions' together with 'Compilation of Judgments' of the Parties filed through the Learned Counsels and to keep the same in instant Appeals.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

*Sim/nn*